

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1574 of 2021

Anirban Mahato & Ors. Petitioner
Vs.
The Jharkhand Public Service Commission & Anr. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. K.S.Nanda, Advocate.
For State : Mr. Rajiv Ranjan, Advocate General
For JPSC : Mr. Sanjoy Piprawal, Advocate

03/ 17.04.2021 At the very outset, learned Advocate General submits that there is some anomaly in Annexure-3 to the writ petition, which need some rectification and as such, seeks sometime.

Prayer is allowed.

Put up this case on 26.04.2021.

In the meantime, learned counsel for the petitioner is directed to remove the defects, as pointed out by the office.

(Dr. S.N. Pathak, J.)